

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH**

**PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)  
HON'BLE SHRI RAVIKUMAR DURASAMY – MEMBER (TECHNICAL)**

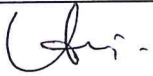
**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 07.12.2017. AT 10.30 AM**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP(IB) No.187/9/HDB//2017
NAME OF THE COMPANY	Sujana Universal Industries Limited
NAME OF THE PETITIONER(S)	Minera Steel & Powers Pvt Limited
NAME OF THE RESPONDENT(S)	Sujana Universal Industries Limited
UNDER SECTION	9 of IBC

**Counsel for Petitioner(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

**Counsel for Respondent(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
Arjun Reddy	Advocate	arjun.b.reddy@gmail.com	

Heard Mr. Arjun Reddy, learned counsel for the respondent. The learned counsel for the respondent submit that the Hon'ble High Court directed the Company not to operate bank accounts of the company and therefore they could not settle the amount due. The learned counsel for the respondent is directed to produce the order passed by Hon'ble High Court positively before the next date of hearing.

Post the case on 12.12.2017.

  
Member (Technical)

  
Member (Judicial)